

By Email

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-206/2013/7605/A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Smti S. Bhattacharjee,
Principal Judge,
Family Court, No.2,
Kamrup, Guwahati.

Dated Guwahati the 20th December, 2018.

Sub: **Permission to avail the entire Winter Vacation with Station leave permission.**

Ref:- Your letter No.FCK 5/12/315/18, dtd 14.12.2018

Madam,

With reference to the above, I am directed to inform you that you have been allowed to avail the entire Winter vacation w.e.f. 24.12.2018 to 31.12.2018 with permission to leave the station, with official vehicle and Driver, at your own cost, w.e.f. the morning of 22.12.2018 till the evening on 31.12.2018, as prayed for.

Smti Rini Bharali, Counsellor, Family Court No. 2, Kamrup, Guwahati and in her absence Smti Sabina Mazumdar, Counsellor, Family Court No. 1, Kamrup, Guwahati will remain in charge of your Court and Office in your absence till your return.

Yours faithfully,

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-206/2013/7606-1A, dated 20.12.18 *Ran*

Copy forwarded for information to:

- 1.The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29.
2. Smti. Rini Bharali, Counsellor, Family Court –II, Kamrup, Guwahati.
3. Smti. Sabina Mazumdar, Counsellor, Family Court –I, Kamrup, Guwahati.

Sd/-

JT. REGISTRAR (VIGILANCE)